

HIGH COURT OF UTTARAKHAND, NAINITAL

NOTIFICATION

No. 246

UHC/Admin.B/XI-C/2005

Dated: May, 26 2023

Alternative Dispute Resolution (Amendment) Rules-2023

[To amend the Civil Procedure Mediation (Amendment) Rules-2015]

1:-(a) These Rules may be called the Civil Procedure Mediation (Amendment) Rules, 2023.

(b) These Rules shall come into force with immediate effect.

2:-The Court has resolved to amend the Rule 24(2) of the Civil Procedure Mediation (Amendment) Rules-2015, as under:-

Existing Rule			Amended Rule		
Rule 24(2): The mediator shall be paid fee as per following scale:			Rule 24(2): The mediator shall be paid fee as per following scale:		
S.N.	Nature of Case	Honorarium	S.N.	Nature of Case	Honorarium
1.	On settlement through mediation of a matrimonial case (including criminal), custody, guardianship, probate, partition and possession.	Rs. 3000/- per case (with two or more connected cases, the maximum would be Rs. 4000/-)	1.	On settlement through mediation	Rs. 7000/- per case.
2.	All other matters	Rs. 2000/- per case (with two or more connected cases, the maximum would be Rs. 3000/-)	2.	In case of no settlement (in case, the party failed to arrive at an amicable settlement despite three effective hearing)	Atleast Rs. 2500/-
3.	Connected Case.	Rs. 500/- per case subject to a maximum of Rs. 1000/- (regardless of the number of connected cases)			
4.	In case of no settlement.	No honorarium.			

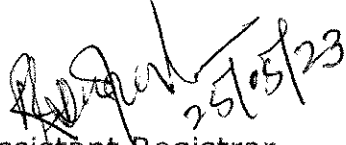
By order of the Hon'ble Court,

Sd/-

(Anuj Kumar Sangal)
Registrar General

Copy forwarded to:

1. P.P.S. to Hon'ble the Chief Justice.
2. P.S.s to Hon'ble Judges of the Court.
3. Secretary, Law-cum-L.R., Government of Uttarakhand, Dehradun.
4. All the District Judges of the State Judiciary with the direction to circulate among all the District Bar Associations.
5. Director, Uttarakhand Judicial And Legal Academy, Bhowali .
6. All the Principal Judges/Judges, Family Courts of Uttarakhand.
7. All Registrars of the High Court.
8. All the Joint Registrars/Deputy Registrars/Assistant Registrars/Section Officers of the High Court of Uttarakhand.
9. Chairman, Uttarakhand Bar Council.
10. President/Secretary, High Court Bar Association.
11. Director, Printing & Stationary, Government Press, Roorkee, District Haridwar for publication of the notification in the next Official Gazette of Uttarakhand.
12. Librarian with the direction that the above amendment be incorporated in all relevant books immediately.
13. The Assistant Registrar (IT) High Court of Uttarakhand for uploading the same on High Court website.
14. Guard File.


Assistant Registrar
Admin.B